

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 225/2016  
RT CP (CAA) No. 115/Chd/Hry/2017**

In the matter of scheme of amalgamation of:

M/s. RMZ Infratech Pvt Ltd. ...Transferor/Petitioner Co. No.1

**AND**

M/s. Vital Construction Pvt. Ltd  
...Transferor/Petitioner Co. No.2

**WITH**

RMZ Infotech Private Limited. ...Transferee/non-petitioner Co.

Present: - Mr. Vikas Mohan Gupta, Advocate for petitioner-companies.  
Mr. M.C. Pandey, Clerk from the office of Official Liquidator.

As per office report, the affidavits of Mr. Deepak Chhabria  
Authorised Signatory of Transferor Company No. 1 and that of Mr. G.  
Madhusudhana, Authorised Signatory of Transferor Company No. 2  
along with documents have already been filed and copies of the same  
have also been supplied to the Official Liquidator. Learned counsel for  
the petitioner-companies submits that two extra sets of the Paper Book  
have also been filed in the Registry.

The Official Liquidator has filed report by way of affidavit of  
Mr. Mahesh Kumar, Regional Director (In-charge), Northern Region,  
Ministry of Corporate Affairs. The Official Liquidator has also filed his  
own report. This is a Second Motion petition. When the matter was

listed on 29.11.2016, the Hon'ble Punjab and Haryana High Court had



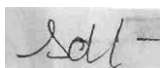
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directed that the notice of the hearing be published in the “Indian Express (English)” and “Jansatta (Hindi)” both Delhi/NCR Editions and the Official Gazette of Government of Haryana and to upload the same on the official website of the Official Liquidator. The learned counsel for the petitioner-companies submits that the above compliance is yet to be made by the applicants.

The matter be listed for hearing on 14.07.2017.

Notice of the date of hearing be published in the aforesaid newspapers and also in the Official Gazette of Government of Haryana and be uploaded on the official website of the Official Liquidator. The petitioner would file affidavit stating compliance of the publication in the manner stated above at least one week before the date fixed

Learned counsel, however, submits that with regard to the observations of the Regional Director about compliance of the RBI and FEMA, these pertain to the transferee-company which is situated in Karnataka for which a separate petition is pending before the Karnataka High Court.

  
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(Justice R.P. Nagrath)  
Member (Judicial)

May 23, 2017  
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